

Court No. - 6

Case :- WRIT - A No. - 16706 of 2024

Petitioner :- Draupadi Devi

Respondent :- District Basic Education Officer And 4 Others

Counsel for Petitioner :- Adarsh Singh, Indra Raj Singh

Counsel for Respondent :- Archana Singh, C.S.C.

Hon'ble Ajay Bhanot, J.

Shri Indra Raj Singh, learned counsel assisted by Shri Abhishek, learned counsel for the petitioner, Ms. Archana Singh, learned counsel for the BSA and learned Standing Counsel for the State are present.

Ms. Archana Singh, learned counsel for the respondent nos. 1, 2 and 4 on the basis of instructions submits that the petitioner has been absenting himself regularly from her duties. This has disrupted the academic work in the school and is jeopardizing the future of school.

Ms. Archana Singh, learned counsel for the BSA to file an affidavit disclosing as to why disciplinary action was not initiated against the petitioner for remaining absent without approved leave. The affidavit shall also disclose the measures which are taken to enforce regular attendance of the teachers in schools.

Absenteeism of teachers in primary schools is the bane of educational system in the State. The menace has to be curbed by taking appropriate measures in accordance with law.

Shri Subhranshu Shekhar, learned Additional Chief Standing Counsel on behalf of the Principal Secretary, Department of Basic Education, Government of Uttar Pradesh shall file an affidavit explaining the steps taken by the State Government in the past as well as the proposed measures to ensure regular attendance of teachers and curb the menace of absenteeism of teachers.

Put up this matter on 26.11.2024 along with Writ A No. 14975 of 2024 in the list of fresh cases.

Order Date :- 24.10.2024
Vandit